

State Governments on 19.06.2012. Till date, written communications, indicating support for FDI in multi-brand retail trade, have been received from the Governments of NCT of Delhi; Manipur; and from the Union Territory of Daman and Diu and Dadra and Nagar Haveli.

(c) As per extant policy, FDI, up to 100%, is permitted, with prior Government approval, for single brand product retail trading. FDI is not permitted in Multi Brand Retail Trade. Data relating to single brand retail trade operations in the States is not centrally maintained.

Decline in SEZs contribution to trade

10. SHRI KANWAR DEEP SINGH:

SHRI N.K. SINGH:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Indian Special Economic Zones are lagging way behind in terms of contribution to national trade;

(b) if so, the details thereof;

(c) whether they have been successful in diversifying the export basket;

(d) if so, the details thereof;

(e) if not, whether it affected the direction of exports;

(f) whether these zones are highly susceptible to external shocks; and

(g) how Government proposes to amend the same?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTTRADITYA MADHAVRAO SCINDIA): (a) to (e) Exports from the Special Economic Zones (SEZs) have increased from Rs. 3,15,867.85 crore in 2010-11 to Rs. 3,64,477.73 crore in 2011-12, registering a growth of 15.39%. The total exports from SEZs in the first quarter of the current financial year, have been to the tune of Rs. 1,18,321.56 crore approximately registering a growth of 64% over the exports of corresponding period of the previous financial year. Figures of SEZ exports during the last five years and the current financial year are as under:

Sl.No.Financial Year		Total SEZ Exports (Value in Rs. Crores)	% Growth
1	2	3	4
1.	2006-07	34,787	52%

1	2	3	4
2.	2007-08	66,638	93%
3.	2008-09	99,689	50%
4.	2009-10	2,20,712	121%
5.	2010-11	3,15,868	43.11%
6.	2011-12	3,64,477.73	15.39%
7.	2012-13 (April -June, 2012)	1,18,321.56	64%

(f) No Sir.

(g) Does not arise.

Inflow of FDI in single brand retail trade

11. SHRI N.K. SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has approved 100 per cent FDI in single brand retail;

(b) if so, the details thereof;

(c) what are the conditions included for allowing 100 per cent FDI in the single brand retail sector;

(d) what has been the total cumulative inflow of FDI in the single-brand retails sector since 2000; and

(e) whether Government plans to roll-back the riders for 100 per cent single brand retail, in light of the lack of investment?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Yes, sir.

(b) and (c) Vide Press Note 1 of 2012, issued by the Department of Industrial Policy and Promotion on 10.01.2012, FDI, up to 100%, under the Government approval route, has been permitted in Single-Brand Product Retail Trading, subject to specified conditions, as below:

(i) Products to be sold should be of a 'Single Brand' only.